

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank Ltd.

...PETITIONER

Vs.

M/s. Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 29.08.2019

Coram:

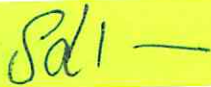
SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Harshit Khare and Mr. Udita Singh, Advocates for petitioner
Mr. Anil Airi, Sr. Advocate
Mr. Ravi Krishan Chandna, Ms. Bindiya Logawney and
Mr. Mudit Ruhella, Advocates for respondent

ORDER

Counsel for both the parties are present. Having heard to the submissions of the counsels the matter is posted to 18th September, 2019-post lunch, for further hearing of the matter.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**